

section 148 of the Delhi Police Act, 1978:—

(i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules 1981, published in Notification No. F 10/10/81 Home (P)/Estt. in Delhi Gazette dated the 11th June, 1981.

(ii) Notification No. F. 10/6/80-Home(P)/Estt. published in Delhi Gazette dated the 11th June, 1981 regarding scale of charges in respect of deputing of additional police on payment to Private persons, Commercial Establishments.

(iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1981, published in Notification No. F. 10/14/81-Home (P)/Estt. in Delhi Gazette dated the 9th July, 1981.

[Placed in Library. See No. LT—2628/81].

12.17 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### TWENTY-SIXTH REPORT

SHRI G. LAKSHMANAN (Madras North): I beg to present the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions.

MR. SPEAKER: Now, calling attention.

12.19 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported racial violence and attacks on Tamils in Sri Lanka and reaction of the Government thereto.

DR. SUBRAMANIAM SWAMY (Bombay North East): I have a point of order. Rule 197(2) says:

“There shall be no debate on such statement at the time it is made but each member in whose name the item stands in the list of Business may, with the permission of the Speaker, ask a question.”

The rule on asking the question is guided by rule 41; and one of the sub-rules under rule 41—which is at page 23—says:

(xxi) it shall not ordinarily ask for information on matters which are under consideration of a parliamentary Committee; . . .”

And there are a number of other rules. So, on this Calling Attention motion, I would like to say that this is a matter on which, firstly, the Estimates Committee of Parliament is having a look at. Secondly, the Estimates Committee is looking in great depth into the question of problems of Indian overseas and of people in Sri Lanka.

I would like to say that the relations between the Government of Sri Lanka and the Government of India should not be spoiled, because it is an emotion-laden subject. I am also a Tamilian. I know what is happening in Sri Lanka. I know the feeling in Tamil Nadu. And I know how things can be stirred up.

There was a time when we had a Calling Attention motion on China. On that occasion, there was an informal acceptance of the view that in order not to spoil the relations, the Minister should make a statement, and no further questions should be asked. So, I want that here, the Minister should be asked to make a statement, and no further questions should be allowed.

MR. SPEAKER: Estimates Committee, as such, is looking into not only the question of Tamils of Sri Lanka, but of people of Indian origin everywhere else also. But if the House so